

The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Nagaland and to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of the following demands entered in the second column thereof—

Demand Nos. 6, 9, 12, 13, 15 to 17,  
20, 22, 24, 26, 28, 34, 36, 38,  
44, 47, 49, 50, 52 and 55."

*The motion was adopted.*

14.39 hrs.

NAGALAND APPROPRIATION  
BILL,\* 1976

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI-  
MATI SUSHILA ROHATGI): I beg  
to move for leave to introduce a Bill  
to authorise payment and appropria-  
tion of certain further sums from  
and out of the Consolidated Fund of  
the State of Nagaland for the services  
of the financial year 1975-76.

MR. DEPUTY SPEAKER: The  
question is: ,

"That leave be granted to intro-  
duce a Bill to authorise payment  
and appropriation of certain further  
sums from and out of the Consoli-  
dated Fund of the State of Nagaland  
for the services of the financial  
year 1975-76."

*The motion was adopted.*

SHRIMATI SUSHILA ROHATGI:

I introduce† the Bill. I beg to move†

"That the Bill to authorise pay-  
ment and appropriation of certain  
further sums from and out of the  
Consolidated Fund of the State of  
Nagaland for the services of the  
financial year 1975-76 be taken into  
consideration."

MR. DEPUTY-SPEAKER: The  
question is:

"That the Bill to authorise pay-  
ment and appropriation of certain  
further sums from and out of the  
Consolidated Fund of the State of  
Nagaland for the services of the  
financial year 1975-76 be taken into  
consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The  
question is:

"Clauses 2 and 3, the Schedule,  
Clause 1, the Enacting Formula,  
and the Title stand part of the  
Bill."

*The motion was adopted.*

*Clauses 2 and 3, the Schedule,  
Clause 1, the Enacting Formula, and  
the Title were added to the Bill.*

SHRIMATI SUSHILA ROHATGI:  
I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The  
question is:

"That the Bill be passed."

*The motion was adopted*

\*Published in Gazette of India Extraordinary Part II, Section 2, dated 27-1-76.

†Introduced|Moved with the recommendation of the President.